

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
STARRED QUESTION NO. 387
ANSWERED ON 23.03.2021

PAYMENT TO MGNREGS WORKERS

*387. SHRI MOHAN MANDAVI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of officials against whom action has been taken for not making timely payment to the labourers from the State's share of funds by the State Governments, especially in Chhattisgarh, despite getting/receiving share of the funds provided by the Union Government under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) alongwith the details thereof; and
- (b) the reasons for not taking steps to ensure timely payment of wages to labourers under the scheme?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

- (a) The responsibility of implementation of Mahatma Gandhi NREGA is vested with the Government of States /UTs. The Ministry has not received information from States/UTs regarding any such action against State officials for not making timely payment to the labourers.
- (b) Does not arise.
